IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION
CRIMINAL WRIT PETITION NO. 3015 OF 2022

Jyotsna D'souza

...Petitioner

Versus

The State of Maharashtra & Ors

...Respondents

Mr. Anand Pandey i/b Mr. Ramesh Tripathi for the Petitioner.

Mr. J.P. Yagnik, A.P.P for the Respondent-State.

Mr. Waqar Pathan for the Respondent No.3.

CORAM: REVATI MOHITE DERE &

S. M. MODAK, JJ.

DATE: 7th OCTOBER, 2022

P.C. :

1. Whilst perusing the papers, we came across highly

objectionable photographs annexed by the learned Counsel for the

petitioner to the aforesaid petition. No sense of proportion or

discretion is exercised by the learned Counsel whilst annexing the said

photographs. Advocates fail to realize that these petitions are

filed/placed before the Registry and get circulated through various

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departments, exposing the parties involved in the photographs.

- 2. We expect, all lawyers/Advocates to exercise some discretion and proportion whilst annexing the photographs which are highly objectionable. Annexing such photographs certainly invades upon the privacy of the parties and as such, we direct the learned Counsel for the petitioner, to forthwith remove the said photographs which are annexed at 'Exhibit-C', from page 88 to 93. The photographs also be removed from the copies served on the learned Counsel for the respondents, as well as from the copies served on the learned APP forthwith.
- 3. For the said conduct of the Advocate, we direct the Advocate, to deposit costs of Rs.25,000/- with the Kirtikar Law Library, within two weeks from today.
- 4. Stand over to 21st October, 2022.

S. M. MODAK, J.

REVATI MOHITE DERE, J.

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